

Central Administrative Tribunal
Principal Bench: New Delhi

CP-356/2001 In
OA-515/2000

New Delhi this the 22nd day of October, 2001

(A)

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldeep Singh, Member (J)

Dr. Mrs. Prabhleen R. Singh
Chief Medical Officer,
Safdarjung Hospital, New Delhi

-Applicant

(Applicant present in person)

Versus

1. Mr. Jagdish Prasad
Medical Superintendent,
Safdarjung Hospital, New Delhi

2. Mr. J.A. Choudhary,
Secretary, M/o Health & Family Welfare
Govt. of India

-Respondents

(By Advocate: Shri V.S.R. Krishna, for R-2)

ORDER (Oral)

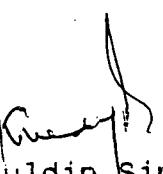
By Shri V.K. Majotra, Member (A)

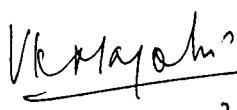
Respondent No.1 name had been deleted vide order dated 11.10.2001. On 11.10.2001, respondents were accorded 10 day's time to comply with the directions of this court and to file a compliance affidavit by 22.10.2001. Shri Krishna today, filed a copy of order dated 17.10.2001, whereby the applicant has been granted post graduate allowance @ Rs.200/- per mensem w.e.f. 12.3.97 and Rs.500/- per mensem w.e.f. 1.6.97 to the date of expiry of deputation of the applicant. It has also been stated that the post graduation allowance shall be treated as pay for the purpose of FR 9 (21) (a) (iii). In view of this Memorandum dated 17.10.2001, in our view nothing

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(2)

survives in this CP. Accordingly, C.P. is dismissed. Notices to the respondents are discharged as they have complied with the order of the Court.


(Kuldip Singh)
Member (J)


(V.K. Majotra) 22.10.2011
Member (A)

cc.